

(b) The existing arrangement is that the DESU has a contract with the IOC for the delivery of oil at the power house site. The IOC employs a transport contractor for transporting the oil by road. A proposal to eliminate road transport by use of rail tankers has not been found feasible by the Railway authorities.

**Complaints about the Catering System of Northern Railway**

2369. SHRI DEVINDER SINGH GARCHA: Will the Minister of RAILWAYS be pleased to state;

(a) whether a large number of complaints are being received by the authorities regarding catering system of the Northern Railway;

(b) if so, whether any enquiry has been instituted into the matter recently; and

(c) if so, the results of the investigations?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) There has been some increase in the number of complaints against catering service on the Northern Railway.

(b) and (c). No enquiry has been instituted but the following measures have been taken to improve the quality of catering on the Northern Railway:—

- (i) Modernised base kitchens have been set up at Tundia, Kanpur and Allahabad for supply of meals to passengers in trains on the Delhi-Howrah route. The meals in covered trays are stored in electrically operated hot trollies which are moved on the platforms on arrival of the trains and the

trays are supplied in hot condition direct to the compartments.

- (ii) Low priced food packets costing Re. 1/- each have been introduced at Aligarh, Tundla, Kanpur, Allahabad, Mirzapur, Varanasi, Sri Ganganagar and Hanumangarh Stations.

- (iii) Intensifying supervision over the functioning of the Catering units both worked departmentally and managed by contractors.

**Calcutta Electric Supply Corporation**

2370. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the imported capital held by non-Indian citizens and that held by Indian citizens in Calcutta Electric Supply Corporation during the last four years;

(b) the value of debentures issued and subscribed during the said period;

(c) the borrowing from Indian sources; and

(d) the money taken as consumers' deposits and the amount in Reserve funds during the said period?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) The capital held by the two classes of nationals referred to in the question in the total paid-up capital of M/s. Calcutta Supply Corporation during the last four years i.e., during 1970 to 1973 is given as under:—

	1973	1972	1971	1970
Ordinary stock: London Register (representing non-Indian citizens)	£1,950,409	£1,969,349	£2,086,324	£2,244,604
Calcutta Register (representing Indian citizens)	£2,312,237	£2,293,297	£2,176,322	£2,018,042
<b>TOTAL</b>	<b>£4,262,646</b>	<b>£4,262,646</b>	<b>£4,262,646</b>	<b>£4,262,646</b>